

State Governments have been requested to issue similar notification under the Industrial Employment (Standing Orders) Act, 1946.

Certain proposals for amendment of the provisions of the Industrial Employment (Standing Orders) Act have also been introduced in the Rajya Sabha in the shape of Industrial Employment (Standing Orders) (Amendment) Bill, 1981 on the 21st December, 1981.

### Review of BHEL and others order position

5093. SHRI B.V. DESAI : Will the Minister of INDUSTRY be pleased to state :

(a) whether his Ministry had ordered a review of Plan-wise order position and capacity of BHEL and other power equipment manufacturers in the country ;

(b) whether this was the part of Government's strategy to optimise the production in all the key sectors of the economy during 1982 which is being observed as the productivity year ;

(c) whether Government have received the reports from the BHEL and others in this regard ;

(d) if so, the details of the same; and

(e) whether any time limit was given to them for submission of these reports ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI) : (a) to (e). No special review of Plan-wise order position and capacity of BHEL or other power equipment manufacturers in the country, other than the normal reviews conducted from time to time in the Ministry,

has been ordered recently. BHEL, as also the other public sector units under this Ministry have been advised to take steps for optimum utilisation of capacity and attain high levels of achievement in the 'Productivity Year'. For closer monitoring of the performance of public sector units, a new system of reporting has been devised and revised formats designed and introduced for regular and useful flow of information from the public sector undertakings.

### Promotion of SC/ST Grade IV (Executive) to Grade III in Delhi Administration

5094. SHRI R.N. RAKESH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Delhi Administration vide their Order No. F. 5 (1)/81-S.II dated 20 January, 1982 have promoted 9 Grade-IV (Executive) officials to Grade-III (Executive) posts ;

(b) if so, whether there is no representation of SC/ST employees in the said promotion list ;

(c) whether earlier in 1980 promotion order, due representation was given to SC/ST employees under the provision of reservation in promotion and in accordance with roster system ;

(d) if so, the reasons for discrimination practised against SC/ST employees this time ;

(e) whether with a view to give promotion to SC/ST employees under the said provisions Government propose to cancel this promotion list (mentioned in part (a) above) and